

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:503

ANSWERED ON:20.02.2003

CRASH OF MIG 21 AIRCRAFT

ADHIR RANJAN CHOWDHURY;AJAY CHAKRABORTY;BHASKAR RAO PATIL;BHUPENDRASINH PRABHATSINH SOLANKI;CHARAN DAS MAHANT;RAMCHANDRA PASWAN;RAMJI MANJHI;SHYAMA SINGH;SURESH KURUP

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether in spite of implementation of several accident inquiry reports, the crash of MIG-21 and other fighters are increasing;
- (b) if so, the reasons therefor;
- (c) the number of MIG fighter aircraft and other aircraft crashed in the month of December 2002 and January 2003;
- (d) the loss of life and property suffered as a result thereof;
- (e) the details of preliminary investigations conducted on the crash of such aircraft;
- (f) whether the efforts of the Government to check such accidents have proved to be totally failure; (g) if so, the reasons therefor; (h) whether any responsibilities has been fixed on such accidents; and (i) if so, the details thereof? A N S W E R

**Answer**

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

- (a) No, Sir.
- (b) Does not arise.
- (c) There were two accidents involving one MiG-27 aircraft and one MiG-21 aircraft in the month of December, 2002. There was one accident involving a Jaguar aircraft in January, 2003.
- (d) & (e): In these three accidents one pilot and one civilian were killed while two civilians were injured. The Courts of Inquiry have been ordered to find out the cause of these accidents and assess the loss of property.
- (f) No, Sir.
- (g) Does not arise.
- (h) & (i): A Court of Inquiry is instituted to find out the cause of each such accident and remedial/preventive measures are taken as per its recommendations.